

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 306**  
IB-424(ND)/2021

**IN THE MATTER OF:**

Navkar Builder Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

SPML Infra Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 10.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. M.S. Vishnu Sankar and Aditya Santhosh, Adv.

For the Respondent: Mr/Ms. Devanshi Prasad, Ms. Kiran Sharma, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

It is submitted by the Learned Counsel appearing for the Corporate Debtor that an Appeal has been filed against the order dated 02.11.2023 passed by this Adjudicating Authority in A-1734/2022 & IA-3831/2022, bearing Appeal No. 1714/2023 and the Hon'ble NCLAT by order dated 04.01.2024, has stayed of the further proceedings in (IB) 424/ND/2021 and the next date of hearing before the Hon'ble NCLAT is 08.05.2024.

List the matter on **14.05.2024**.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**